

- (3) (i) Report (1965) of the Tariff Commission on the continuance of protection to the Electric Motor Industry.
- (ii) Government Resolution No. 5(1)-Tar/65 dated the 18th November, 1965.
- (iii) Statement explaining the reasons why a copy each of the documents at (i) and (ii) above could not be laid on the Table within the period prescribed in the said subsection.

[Placed in Library. See No. LT-5244/65].

- (4) (i) Report (1965) of the Tariff Commission on the continuance of protection to the Non-Ferrous Metals Industry.
- (ii) Government Resolution No. 9(1)-Tar/65 dated the 19th November, 1965.
- (iii) Statement explaining the reasons why a copy each of the documents at (i) and (ii) above could not be laid on the Table within the period prescribed in the said subsection.

[Placed in Library. See No. LT-5245/65].

- (5) (i) Report (1965) of the Tariff Commission on the continuance of protection to the Sheet Glass and Figured Glass Industry and grant of protection to Wired Flat Glass Industry.
- (ii) Government Resolution No. 6(1)-Tar/65 dated the 18th November, 1965.

[Placed in Library. See No. LT-5246/65].

12.16 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(1) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 24th November, 1965, agreed without any amendment to the Indian Works of Defence (Amendment) Bill, 1965, which was passed by the Lok Sabha at its sitting held on the 21st September, 1965."

(2) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 24th November, 1965, agreed without any amendment to the Railways (Employment of Members of the Armed Forces) Bill, 1965, which was passed by the Lok Sabha at its sitting held on the 11th November, 1965."

12.17 hrs.

PRESIDENT'S ASSENT TO BILL

Secretary: Sir, I lay on the Table the Industrial Disputes (Amendment) Bill, 1965 passed by the Houses of Parliament during the current session and assented to by the President since a report was last made to the House on the 19th November, 1965.

12.17½ hrs.

BUSINESS OF THE HOUSE

The Minister of Communications and Parliamentary Affairs (Short

[Shri Satya Narayan Sinha]

Satya Narayan Sinha: With your permission, Sir, I rise to announce that Government Business in this House for the week commencing 29th November, 1965, will consist of:—

(1) Consideration of any item of Government business carried over from today's Order Paper.

(2) Further discussion on the Resolutions seeking dissolution of the Indian Central Coconut Committee and Indian Oilseeds Committee.

(3) Consideration and passing of:

The Delhi Administration Bill, 1965.

The Union Duties of Excise (Distribution) Bill, 1965.

The Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1965.

The Estate Duty (Distribution) Amendment Bill, 1965.

The Goa, Daman and Diu (Absorbed Employees) Bill, 1965.

(4) Discussion on the First Annual Report of the Central Vigilance Commission on a motion to be moved by Shri Yashpal Singh and others on Tuesday, the 30th November, 1965 at 3 P.M.

(5) Discussion on the food situation in the country on a motion to be moved by the Minister of Food & Agriculture on Wednesday, the 1st December, 1965, after disposal of questions.

(6) Discussion on the statement of the Minister of Industry on decontrol of Cement on a motion to be moved by Shri S. M. Banerjee and others on Friday, the 3rd December, 1965 after Disposal of questions.

Shri S. M. Banerjee (Kanpur): I would only submit that two more dis-

cussions on the motions already given should have been allowed.

One is about the closure of textile mills. Even today we have been putting questions to the Minister of Commerce, Shri Manubhai Shah, regarding the closure of textile mills. There are about 65,000 workers who are on the streets today. There is a motion given by Shri Madhu Limaye on the 28th and the 29th—both can be combined together—and I request that Shri Madhu Limaye's motion should be taken up.

There is another motion about the defence preparedness, the reorientation of the defence policy with reference to planning and so on. There is a motion by Dr. Ram Manohar Lohia and perhaps by Shri Harish Chandra Mathur.

I suggest that those two motions should be taken up. These are very important motions and even if we have to sit on a Saturday we should do so and discuss them.

Shri Hari Vishnu Kamath (Hoobangabad): As this is the penultimate statement-making Friday of this session, unless the session is extended, may I request the Minister to bear in mind what I said last Friday, that is to say, he should be good enough to tell the House whether in the first instance, the session will be extended,—he could not do it next Friday but sometime earlier during the next week—he had promised that he would announce it 10 days before; say on Wednesday, as to whether the session will be extended and, if so, by how many days.

Shri D. C. Sharma (Gurdaspur): Sir, I sent a motion the other day requesting you to give some time for considering the situation arising out of this Pakistani aggression in the border areas of Punjab, Rajasthan, Assam and other places. I do not know what has happened to that motion. It is a very important motion.

Shri A. P. Sharma (Buxar): I would like to draw your attention to a Resolution that I moved about discussion of Justice Mukherjee's report on the fire in the Heavy Engineering, Ranchi, which caused very heavy losses. This discussion was assured by you and it was also recommended by the Business Advisory Committee, but it is not included here.

श्री प्रकाशवीर शास्त्री (बिजनौर) : पिछले शुक्रवार को जब यह चर्चा आई थी कि भगले सप्ताह में गवर्नमेंट का क्या बिजिनेस होगा तब मैंने आप से अनुरोध किया था कि प्रधान मंत्री जो ने पिछले हिन्दुस्तान पाक संघर्ष के सम्बन्ध में एक बकव्यव्य दिया है उस पर इस सदन में प्राथम्य चर्चा श्रेणी चाहिये। उस समय आपने कहा था कि विदेश नीति पर चर्चा होने वाली है और उसमें इन सारी चीजों का समावेश हो जायेगा। विदेश नीति की चर्चा भी आपने मुन ली। जैसा मेरे मित्र श्री शर्मा ने कहा, अभी भी पाकिस्तान की ओर से बराबर आक्रमण जारी है। यह जो भगले सप्ताह के बिजिनेस का प्रस्ताव उन्समेंट किया गया है उस के बाद केवल एक सप्ताह रह जाता है। ऐसी विषम परिस्थितियों में संसद् का अधिवेशन चले और सारी चीजों पर कोई चर्चा न हो पाये और अधिवेशन समाप्त हो जाये, यह ठीक न होगा। मैं चाहता हूँ कि भगले सप्ताह के कार्यक्रम में इसे सम्मिलित कर लिया जाये।

श्री मधु लिमये (मुंघेर) : मैंने दो प्रस्ताव दिये थे, एक छटनी के बारे में और एक सूती मिलों के बारे में, और दोनों को मिला कर एक और दिया था। उस को आपने स्वीकार किया है और कमेटी ने भी स्वीकार किया है कि उसके ऊपर चर्चा होनी चाहिये।

दूसरी बात यह है कि जो डा० राम मनोहर लोहिया का सुझाव है सुरक्षा नोति के बारे में, मैं उसकी तार्किक करता हूँ और मेरी बिबनरी है कि उसको भी लिया जाये। तीसरी

बात यह है कि रूत से जो ट्रेक्टर आयात किये जाते हैं उनके ऊपर 4,000 या 5,000 रु० प्रतिरिक्त मूल्य बढ़ा दिया गया है।

प्राथम्य महोदय : आप को दर्जित देने की जरूरत नहीं है।

श्री मधु लिमये : उसके ऊपर मैंने एक चर्चा का नोटिस दिया है। उसको भी लिया जाये। और चौथी बात यह है कि सरकारी कार्यक्रम में बहुत ज्यादा परिवर्तन होला है। बनारस हिन्दू यूनिवर्सिटी विघेदक को हम सेते हैं, उस पर हम बहुत मेहनत करते हैं, फिर सरकार अपनी निर्णय शक्ति के प्रभाव के कारण उसे स्थगित करा लेती है।

प्राथम्य महोदय : वह फंसला तो हाउस का है सरकार क्या कर सकती है।

श्री मधु लिमये : मैं सरकार से कह रहा हूँ...

प्राथम्य महोदय : सरकार का इससे क्या मतलब है जब हाउस का फंसला हो गया।

श्री हुकम चन्द कल्लुवाय (देवास) : प्राथम्य महोदय, पिछली बार भी मैंने संसद् कार्य मंत्री जो से निवेदन किया था, और अब केवल आखिरी शुक्रवार ही बचा है भगले सप्ताह का कार्यक्रम बतलाने के लिये। बीबी मजदूरों का बहुत बड़ा वर्ग है। माननीय मन्त्री जीने आश्वासन दिया था कि वे उनके सम्बन्ध में विधेयक लायेंगे। लेकिन उन्होंने कुछ नहीं कहा कि वे कब उसको ला रहे हैं। मैं इसके बारे में उन से जानना चाहता हूँ।

Shri U. M. Trivedi (Mandsaur): Only yesterday a statement was made by the Defence Minister about the intrusion of Chinese into our territory. Today's news is that the intrusion has exceeded the limits. The session is almost coming to a close. Under these circumstances, will a discussion on this question....

Mr. Speaker: I have received a Calling Attention Notice and I have admitted that.

श्री रघुनाथ सिंह (वाराणसी) : अध्यक्ष महोदय, मैंने भी एक प्रस्ताव दिया था और उस को आने स्वीकार किया था। ऐडवाइजरी कमेटी में भी यह कहा गया था और उन्होंने स्वीकार किया कि उसे आना चाहिये। पाकिस्तान ने हमारे शिफ्ट को इम्पाउण्ड किया है और करीब 11 करोड़ ६० का सामान ले लिया है। पाकिस्तान ने भारत से वार डिक्लेअर नहीं किया है इसलिये बिना डिक्लेअरेशन आफ वार के शिफ्ट को इम्पाउण्ड करना और कार्गो की रोकना इंटरनेशनल ला के विरुद्ध है। रिजिनेस ऐडवाइजरी कमेटी ने इसे स्वीकार किया था और इस को 6वां नम्बर दिया था। लेकिन इस समय जो अनाउन्समेंट किया गया है उस में इसका कोई जिक्र नहीं है।

अध्यक्ष महोदय : मمبر सहवान को कम से कम यह जान लेना चाहिये कि जब वह कोई मांग करते हैं तो उस की बाकायदा नोटिस दी जा चुकी है, या नहीं, प्राया स्पीकर ने उस पर अपना सहमति दे दी है। गवर्नमेंट की बात तो बाद में प्राणी है ऐडवाइजरी कमेटी ने मंजूरी दे दी, गवर्नमेंट ने कह दिया कि उसे प्रायॉटिटी दे दी जाय...

श्री रघुनाथ सिंह : इस पर आपने सहमति दे दी है, ऐडवाइजरी कमेटी के सामने यह सवाल प्राया, उसने भी स्वीकार किया। फिर भी हम देखते हैं कि इतना इम्पॉर्टेंट सवाल होते हुए उस पर बहस आज तक नहीं हुई। इस को प्रायॉटिकता देनी चाहिये क्योंकि यह इंटरनेशनल महत्व की बात है।
Without a declaration of war they have done it.

Shri Satya Narayan Sinha: As you have seen, I have announced two no-day-yet-named motions this week. Usually, we provide for only one no-day-yet-named motion every week. I quite agree that a large number of such motions, about which mention has been made, are still there to be covered out of those recommended by the sub-committee. But apart from

all these recommendations, how many no-day-yet-named motions can we take up in one week?

Shri Hari Vishnu Kamath: For the next week we can have two such motions.

Shri Satya Narayan Sinha: We have already provided for two such motions. Those two motions are also important motions, and the Members have been demanding a discussion on them.

Mr. Speaker: There is one other thing also that I would like to observe. Yesterday also, I learnt that the House had to be adjourned earlier, and there were 12 bells for quorum earlier during the day. If the Members are not prepared to sit and yet the demand that this might be taken up, that might be taken up also, then it is rather a sorry thing, and it does not give a good impression to the world outside that we cannot find fifty Members in the House and the bell has to be rung twelve times in a day....

Shri Hari Vishnu Kamath: There are 510 Members.

Shri D. C. Sharma: I tell you that those who are sitting here are penalised.

Shri Satya Narayan Sinha: I quite agree that some of these no-day-yet-named motions of which mention has been made by several hon. Members are all important. They are no doubt very important. But we cannot take more than one no-day-yet-named motion in one week, or even if we try our level best, we cannot have more than two such motions in a week.

Shri Hari Vishnu Kamath: The hon. Minister may take it two.

Shri Satya Narayan Sinha: Even if is two, it is difficult to decide. I shall certainly consider the matter and consult the Ministers concerned and then tell the House, but the

House must know that we are not going to extend the session. The session is going to end on the 10th December, 1965.

Shri Hari Vishnu Kamath: On the 10th pucca?

Shri Satya Narayan Sinha: As scheduled; it is not going to be extended. (An Hon. Member: Why? I cannot explain every 'why' about it here...

Shri Hari Vishnu Kamath: Is it pucca?

Shri Satya Narayan Sinha: It is pucca, cement pucca.

श्री हरम चन्द कछाय (देवास): यही बात मुझे में कही, मुस्करा कर करते तो ठीक था।

अध्यक्ष महोदय: वह भी आप में कुछ न कुछ सचकता ले रहे हैं।

Shri Satya Narayan Sinha: We are thinking of calling the next session, that is, the budget session, a little earlier than usual, and so we shall take up some of the business outstanding in this session during the budget session.

Shri Hari Vishnu Kamath: What is the approximate date?

Shri Satya Narayan Sinha: As early as possible, earlier than all the usual budget sessions. All these things would be taken up then; whatever is left over can be taken up then, and we shall try to accommodate those things in the next session.

श्री हरम चन्द कछाय: बीड़ी मजदूर बाला

अध्यक्ष महोदय: अब दो में ज्यादा तो नहीं ले सकते। देखेंगे।

श्री सत्यनारायण सिन्हा: बीड़ी के बारे में हमेशा कछाय साहब सवाल उठा देते हैं। बीड़ी बंद छोड़ने नहीं हैं।

इसकी तो मैं कहूँ कि बहुत सी बातें प्रानी हैं हाउस में। कागम के लिए हमने भी प्रानी किया है, आपने भी प्रानी किया है। कुछ मेरवानी करें ताकि काम चल सके।

बीड़ी के बारे में जो मिनिस्टर साहब इच्छा करें, मैंने उनसे कहा है। कल भी रिमाइंड किया है कि बार बार बीड़ी का सवाल उठा जाता है। कछाय साहब बीड़ी छोड़ने नहीं हैं।

श्री हरि विष्णु कामत: बीड़ी मिगरेट पीना खराब है।

12.28 hrs.

UNION DUTIES OF EXCISE (DISTRIBUTION) AMENDMENT BILL*

The Minister of Finance (Shri T. T. Krishnamachari): I beg to move for leave to introduce a Bill further to amend the Union Duties of Excise (Distribution) Act, 1962.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Union Duties of Excise (Distribution) Act, 1962."

The motion was adopted.

Shri T. T. Krishnamachari: I introduce† the Bill.

ADDITIONAL DUTIES OF EXCISE (GOODS OF SPECIAL IMPORTANCE) AMENDMENT BILL*

The Minister of Finance (Shri T. T. Krishnamachari): I beg to move for leave to introduce a Bill further to amend the Additional Duties of Excise (Goods of Special Importance) Act, 1957.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Additional Duties of Excise (Goods of Special Importance) Act, 1957."

The motion was adopted.

*Published in Gazette of India Extraordinary, Part I, Section 2, dated 26-11-65.

†Introduced with the recommendation of the President.